[Dr. C. Silvera]

Special

to the notice of the Government a matter which is of urgent public importance. An unlicensed ille and manufacturing firm. cigarette known as the North Eastern Tobacco Company, was allowed to establish a factory at Vairengte, Mbzaram, by the Government of Mizoram. A permit Government was issued by the State and a firm was registered by the In dustry Department on the 9th Octo manufacture ber, 1987 to popular brands of cigarettes in technical coope ration with the Golden Tobacco Com pany of Bombay. But no Central Ex cise permit was obtained by this firm. The firm is owned by two Mizos, Mr. of Venghuli, Aizwal, and Liantlinga Mr. Lalchungnunga of Tanhrial, wal. Both of them are close relatives of Mr. Saingura Sailo, the State Law Minister, Mr. Richard T. Sailo non-Mizo) who is holding the power of attorney on behalf of the North Eastern Tobacco Co[^] s-the brother-inlaw of the minister and is directly charge of the factory. When the Cus toms and Excise authorities came to know of this illegal unlicensed and cigarette factory and raided on the 31st October 1987, the firm had al ready evaded excise duty to the tunei of Rs. 67 lakhs. According to Mr. Prabhas Chatterjee and Mr. K. Kri shna Murthy, employees of the Gol-Tobacco Company, who were de tained by the local Customs and Ex cise authority, the Arm would have Rs. 40 evaded payment of crores of excise duty annually, if this illeal practice is allowed SO on. I, therefore. in the interest of the Government and the public, de immediate mand an level en high appropriate Central quiry by an agency which will look into the mat ter. Action should be taken against the culprits. Thank you.

Need to check the use of unfair means in Election Compaigns

DR. NAGEN SAIKIA (Assam): Mr. Vice-Chairman Sir, I would like to draw the attention of the House to the *ulpractices and unfair means adopted

at the time of elections. In our country, it has become a common practice to buy votes by spending lakhs of rupees by a candidate even for Assembly seat, not to speak of a Parliamentary seat. Moreover, all sorts unfair means are adopted to tempt and to win over voters. Even a child in the country today knows whenever an election takes place, some candidates, specially of the ruling party in the Centre, would pour money like water, would dis-{ tribute clothes, blankets and distribute even wine among voters. What happened recently in the Nagaland elections should be an eveopener to the sensible, people of the country. I demand institution of an enquiry by some neutral intelligence agency to find out how much I of money was spent by each candidate for his seat

In this regard the case of Dimapur constituency itself should be taken an example. It has become an open secret that some persons of the ruling carried bundles of currecy to Nagaland to help the candidates of their party. This should also be inquired into. It is a simple thing to imagine that a candidate, after being returned to the Legislature or Parlia ment, does not get even one small part of that huge amount he or she had spent on his or her election, as remu neration. Why and how then could or she spend such a big amount on the election for the sake of a small remuneratton in return? Do we in this way give licence to indulging in corruption in our social life? All sorts of malpractices are indulged in to win seats in the election. Even violent resorted means are some cases for purpose of booth-capturing which is a common phenomenon these days. The same thing is going to happen in the bye-election of Nadia constituency in Assam which is going to take place on 27th December 1987. In this connection, it should - also be ascertained. * THE (SHRI H. VICE-CHAIRMAN HANUMANTHAPPA): References to the Governor should not be recorded. And now please conclude.

*Not recorded.

SHRI NAGEN SAIKIA: I wish to draw the attention of the Goveinment and the House that such practices should be immediately stopped at any cost so that the morale of the country is not destroyed in this way. *[Time bell Rini>s]* All right, I conclude.

Need for speedy implementation of Upper Sakri Reservoir Project in South Bihar

श्री सूरज प्रसाद (बिहार): महोदय, मैं बिहार में एक महत्वपूर्ण सिंचाई परि-योजना ग्रपर सकरी जलाशय परियोजना की ग्रोर सरकार का ध्यान करता हं। बिहार का उत्तरी भाग बाढ से ग्रौर दक्षिणी भाग सूखे से करीब हर साल पीड़ित रहता है। ऐसी हालत में दक्षिणी बिहार को सुखे से मुक्त कराने के लिए सिचाई साधनों का विकसित करना जरूरी है। इस उद्देश्य की पर्ति के लिए दिवंगत श्री चन्द्रशेखर सिंह. मुख्य मंत्री बिहार सरकार ने अपर सकरी जलाशय परियोजना का शिलान्यास 20 ग्रवतुबर, 1984 को किया था। लेकिन दर्भाग्य की बात है कि यह योजना सातवीं पंचवर्षीय योजना में शामिल नहीं की गयी। भ्रगर यह योजना लाग कर दी गई तो नवादा नालंदा ग्रीर मंगेर जिले का बडा भाग सिचित होने लगेगा और इस क्षेत्र को सुखे से मक्त किया जा सकेगा। अन्न के मामले में भी बिहार को आत्म-निर्भर होने में मदद मिलेगी। इस योजना को लाग करने के लिए इस क्षेत्र के किसान संघर्ष के पथ पर ग्रारूड हैं, वे जिला कलेक्टर के सामने प्रदर्शन कर चुके हैं ग्रौर 10 दिसम्बर, 1987 को की संख्या में इस क्षेत्र के किसानों ने बोट-क्लब के सामने धरना देकर प्रधान मंत्री का ध्यान इस ग्रोर ग्राक्षित किय है।... (समय की घंटी)

महोदय, यह एक मुख्यमंत्री के द्वारा शिलान्यास के बाद भी इस योजना को लागू न करना हास्यास्पद है और उनके षद और प्रतिष्ठा का मखंल है। अतः मैं मांग करता हूं कि अपर सकरी जलाशय परियोजना को लागू करने कोर समृचित साधन इसके लिए मुहैय्या कराने के लिए जरूर कदम उठाए जायें ताकि यह योजना शीघ्र लागु की जा सके।

Attempt to scuttle CBI investigation into the serious offences committed by Coal Industry Officials.

SHRI SUIL BASU RAY (West Bengal): Mr. Vice-Chairman, I want to draw the attention of the Government to a sordid affair happening in Bihar in the coalfields. The Statesman has come out with a news item on 10-12-1987 in headlined: "CBI's Wings clipped" and it says:

"When the Bihar Government recently wrote to the Centre expressing its intention to get back the services of the Superintendent of Police, CBI here, it was apparent that the move was a sequel to the pressure of coal lobby over the State Government. This action of the Bihar Government was taken in the face of fourteen officials who had to face CBI searches. In all twentysix premises were raided."

We know coal is black; but we do not know how much blacker the administration is. In the face of this action of the Government, ultimately the CBI Directorate at Delhi has succumbed to the pressure of Bihar Government and the coal lobby and the mafias and there is going to be no action taken against these blackmar-keteers. So I demand that necessary inquiry should be made and appropriate action taken. I also demand a statement from the Energy Minister on the floor of this House.

Shortage of Drinking Water in Rajasthan

श्री भवर लाल पंवार: (राजस्थान):
उपसभाध्यक्ष महोदय. मैं मेरे साथी, श्री
संतोष वागड़ोदिया, जोकि राजस्थान
के ही हैं. उनका समय भी आपसे मागूंगा।
महोदय, शताब्दी के भीषण अकाल के इस
वर्ष में राजस्थान एवं विशेषकर पिचमी
राजस्थान अत्यधिक प्रभावित हुआ है
और इसके जोधपुर, क्षेत्र को पेयजल
समस्या अद्धिक समभी है। एई है।